

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW  
DELHI

O.A. No. 446/2022

IN THE MATTER OF:

Balwinder Kumar

.....Applicant

Versus

State of Haryana And Others

.....Respondents

REPLY ON BEHALF OF RESPONDENT NO.1 AND 3

Most Respectfully showeth:-

1. That the present reply has been filed through Sh. Mukul Kumar (I.A.S), Director Mines & Geology department, Haryana who is authorized and competent to file the same on behalf of Respondent No.1 and Respondent No.3 (Department of Mines & Geology, Haryana).
2. That vide order dated 02.01.2023, this Hon'ble Tribunal directed the joint committee to look into the allegations related to running of screening plants in violations of environmental norms and also to verify the facts with regards to consent status and compliance with environmental norms by the screening plants in question and submit its report.
3. That Assistant Mining Engineer Yamunanagar, Mines and Geology Department Haryana has submitted its report copy of which is annexed herewith as **Annexure A-1**.

In the report the Assistant Mining Engineer Yamunanagar, has intimated that in compliance of orders of Hon'ble NGT dated 02.01.2023 in OA No.446 of 2022 Balwinder Singh Vs State of

Haryana, the team of his office inspected the screening plants and stone crushers. The present status of these plants/ stone crusher is as under:-

Sr. No	Name of Screening Plant/ Crusher	Status
1.	M/s Jai Shree Ram Screening Plant	Operational
2.	M/s Dev Bhoomi Screening Plant	Closed
3.	M/s Jai Maha Luxmi Screening Plant	Closed
4.	M/s Shivalik Stone Crusher	Operational
5.	M/s Jai Santoshi Maa Screening Plant	Closed

It was also intimated by Assistant Mining Engineer Yamunanagar that sporadic incidents of illegal mining by the local villagers were reported by the local gram Panchayat. Immediately after receipt of complaints, the mining department reported the matter to P.S Partap Nagar for registration of FIRs. However, no incident of organized illegal mining was reported. The FIR lodged at P.S. Pratap Nagar are as under:

SR No	FIR No.	Dated	U/s	Complaint for FIR given by	Remarks
1	46	14.04.2017	379 IPC 21.4 (1) Mining Act	Mining Department	
2	73	24.05.2017	379 IPC 21.4 (1) Mining Act	Mining Department	
3	80	06.06.2017	379 IPC 21.4 (1) Mining Act	Mining Department	
4	125	15.08.2017	21.4 (1) Mining Act	Mining Department	
5	126	15.08.2017	21.4 (1) Mining Act	Mining Department	
6	130	20.08.2017	21.4 (1) Mining Act	Mining Department	
7	136	24.08.2017	21.4 (1) Mining Act	BDPO	
8	180	11.10.2017	21.4 (1) Mining Act	Mining Department	On complaint of BDPO
9	181	12.10.2017	21.4 (1) Mining Act	Mining Department	On complaint of BDPO
10	15	17.02.2018	21.4 (1) Mining	Mining	On

			Act	Department	complaint of BDPO
11	19	26.02.2018	379 IPC 21.4 (1) Mining Act	Mining Department	
12	88	29.05.2018	379 IPC 21.4 (1) Mining Act	Mining Department	On complaint of BDPO
13	89	29.05.2018	379 IPC 21.4 (1) Mining Act	Mining Department	On complaint of BDPO
14	90	30.05.2018	379 IPC 21.4 (1) Mining Act	Mining Department	On complaint of BDPO
15	102	08.06.2018	379 IPC 21.4 (1) Mining Act	Mining Department	
16	121	15.07.2018	379 IPC 21.4 (1) Mining Act	Mining Department	
17	166	20.09.2018	379 IPC 21.4 (1) Mining Act	Mining Department	On complaint of BDPO
18	180	22.10.2018	379 IPC 21.4 (1) Mining Act	Mining Department	On complaint of BDPO
19	184	25.10.2018	379 IPC 21.4 (1) Mining Act	Mining Department	On complaint of BDPO
20	25	23.02.2019	379 IPC 21.4 (1) Mining Act	BDPO	
21	105	16.08.2019	186,353,379 IPC 21.4(1) Mining Act	Mining Department	
22	162	25.11.2019	186,353,379 IPC 21.4(1) Mining Act	BDPO	

It is also pertinent to mention here that the department auctioned the minor mineral mines at village Bhood Kalan, Bhood Majra and Kohliwala through e-auction as per details given below:-

Sr No	Blocks Name	Area (In Hect.)	Annual Capacity in Lac. MT	Date of Lol	Date of Start Mining	Status
1	Bhood Kalan Block YNR B19	12.62	2.59	19.06.2015	16.06.2016 Now start on 25.02.2019	Terminated Dt. 14.07.2022
2	Bhood Majra Block YNR B20	9.95	2.00	19.06.2015	12.08.2016 Now start on 25.02.2019	Terminated Dt. 14.07.2022
3	Kohliwala Block YNR B21 & 22	13.5	2.50	19.06.2015	11.08.2016	Terminated Dt. 10.12.2021

He further stated that to prevent illegal mining, a police post on the direction of Worthy Chief Secretary have been installed in nearby Belgarh Crusher Zone. In addition, seven check posts have also been installed at various points in District Yamunanagar. Officials of mining department and Police department keep regular checks of Vehicles carrying mineral. Vehicles carrying illegally mined mineral or transportation of mineral illegally are seized immediately. Further, independent teams of police and mining are also keeping regular checks on illegal mining through surprise visits. In district Yamuna Nagar, there were 1615 vehicles were seized in illegal mining and illegal transportation since from August 2019 till Feb 28, 2023 and vehicles released out of these vehicles have paid Rs. 17,90,65,142/- as environmental compensation and Rs. 1,45,59,880/- was recovered as Royalty, Price of mineral and fine and a total of 145 FIR were also registered from August 2019 till Feb 28, 2023.

4. That it is also informed that the State Government has also constituted "District Level Task Force Committee" headed by Chairman cum Deputy Commissioner of district concerned and State Level Task Force Committee headed by Chief Secretary to Government of Haryana to review the action taken against the incidents of illegal mining. Monthly meeting of District Level Task Force Committee headed by Chairman cum Deputy Commissioner, Yamunanagar is held regularly as to review the status of legal mines and illegal mining in district Yamunanagar. Other members of the DLTF committee are Superintendent of Police, Yamuna Nagar, Divisional Forest Officer, Regional Officer, HSPCB, Irrigation Department, District Revenue Officer, Deputy Excise & Taxation Commissioner (S.T.), District Mining Officer (Member Secretary) and Regional Transport Officer,

Last such meeting was held on 14.02.2023.

It is humbly submitted that present reply may kindly be taken on record. The directions passed by this Hon'ble Tribunal shall be complied with.

*Mukul Kumar*

Date: 22.03.2023  
Place: Panchkula

Director  
Mines & Geology Department, Haryana

**VERIFICATION:-**

Verified that the contents of Para No. 1 to 4 of the reply are true and correct to the best of my knowledge and information derived from the official record. No part of it is false and nothing material has been concealed therein.

*Mukul Kumar*

Date: 22.03.2023  
Place: Panchkula

Director  
Mines & Geology Department, Haryana